provides financial assistance to State Governments/Union Territory Administations under its Scheme, 'A Programme for juvenile Justice' for establishment and maintenance of children homes. The Model Rules under the Juvenile Justice (Care and Protection of Children) Act, 2000, lay down a minimum level of standard to be maintained in these children homes. The Ministry of Social Justice & Empowerment has been stressing upon the States/UTs, the need to bring about improvement in the conditions of various homes set up under the Act.

## Rehabilitation of tribals

†1369. SHRI MOTILAL VORA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether Government propose to frame any policy for rehabilitation of crores of tribals in the country;
  - (b) if so, by when;
- (c) whether Government are aware that problems like unemployment, strvation and drinking water have acquired an alarming proportion in the tribal areas; and
- (d) if so, whether Government would keep in mind mitigation of these problems while formulating a rehabilitation scheme for them?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI FAGGAN SINGH KULASTE): (a) to (d) The Ministry of Rural Development has been formulating a National Policy for Rehabilitation and Resettlement of project affected persons including the displaced tribals. The problems of unemployment, starvation and of drinking water are being handled by the concerned States in consultation with the respective Ministries/Department in Union Government dealing with the sectoral programmes. However, this Ministry provides assistance to the States under SCA to TSP, Article 275(1) and has a scheme of Village Grain Banks to address these issues also.

## Grant-in-aid for tribal welfare in Maharashtra

1370. SHRI DATTA MEGHE: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) the grant-in-aid allocated for the welfare of tribals in tribal and

<sup>†</sup>Original notice of the question was received in Hindi.

remote areas of Maharashtra during the last three years, year-wise and area-wise;

- (b) the amount utilized so far;
- (c) whether any inquiry has been conducted regarding misuse of funds in the State: and
  - (d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI FAGGAN SINGH KULASTE): (a) and b) The details of the funds released to the Government of Maharashtra by the Ministry of Tribal Affairs under its Schemes for the welfare of tribals in the State during the last three years (2000-01 to 2002-03), Scheme-wise and year-wise, are given in the enclosed Statement (See below). The Statement also indicates the amounts lying unutilized with the State Government. Funds have not been released area-wise.

(c) and (d) No instance of misuse of funds has been reported in the State, although funds are released late by the State Government sometimes, and diverted for other use.

## Statement

Details of funds released to the Government of Maharashtra under the various Schemes of the Ministry of Tribal Affairs during the years 2000-2001 to 2002-2003

(Rs. in lakhs)

SI. No	Scheme	2000-200 Funds released	01 Unspent Balance	2001-200 Funds released	Unspent	2002-200 Funds released	Unspent
1	2	3	4	5	6	7	8
<ol> <li>2.</li> <li>3.</li> </ol>	Special Central Assistance to Tribal Sub Plan Grant under Article 275 (1) of the Constitution Grant-in-aid to NGOs	2974.57 1603.50 96.98	-1008.45 358.47 —	3723.83 2672.50 19.53	884.04 952.55 —	3723.83 2925.00 66.95	3723.83 1205.05

## Scheme for STs

†1371. SHRIMATI KUM KUM RAI: Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) the details of the schemes initiated under the Special Component Scheme to improve the living standard of the people of Schedule Tribes;
- (b) the allotment made under these schemes during the last three years, State-wise;
- (c) whether Government, are aware of the progress of these schemes; and
  - (d) if so, the details thereof, State-wise?

<sup>†</sup>Original notice of the question was received in Hindi.